



4TH NATIONAL SEMINAR ON AFFORDABLE HOUSING: SDG 11 2027

ORGANISED BY:

**CENTRE FOR
LAW & URBAN
DEVELOPMENT**



**FEBRUARY 20 - 21
2027**

About National Law University Delhi

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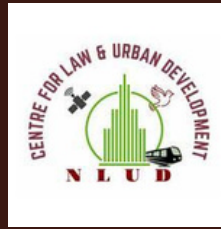
National Law University Delhi is one of India's foremost institutions dedicated to legal education and research. Established in 2008, it has earned a stellar reputation for academic excellence, innovation, and its commitment to shaping future leaders in law, policy, and justice.

NLU Delhi's philosophy centres on a rigorous, interdisciplinary approach blending theoretical rigor with practical insight. Its programmes include the flagship five-year B.A. LL.B. (Hons.), a one-year LL.M. with diverse specialisations, Doctoral (Ph.D.) research in Law and Social Sciences, and specialised interdisciplinary programmes such as the LL.M./M.A. in Intellectual Property Law and Management (with WIPO and CGPDTM), the IBBI-certified Post Graduate Insolvency Programme (M.A./LL.M.), and the LL.M. in Digital Technology, Policy & Governance (with NSUT Delhi and MeITY). It is ranked 2nd in law by the NIRF for the 8th consecutive time, and features in the QS World University Rankings by Subject 2026 for Law & Legal Studies (201–250 band globally).

The University is also home to cutting-edge research centres addressing contemporary legal challenges, from constitutional law and criminal justice to technology policy and human rights, with a campus culture that fosters critical thinking, ethical reasoning, and social responsibility.

Through its focus on academic rigor, real-world impact, and global engagement, NLU Delhi continues to redefine legal education in India, preparing students for meaningful careers and contributions to society.

Centre for Law & Urban Development



The Centre for Law and Urban Development (CLUD) at National Law University Delhi is a multidisciplinary platform dedicated to research, policy engagement and capacity building in urban development, real estate, infrastructure and construction law. The Centre works to bridge academia, industry and government through sustained dialogue on the legal and policy issues shaping India's urban and infrastructure landscape.

CLUD has partnered with leading institutions to deliver practice-oriented learning in this space, including the NLU-Luthra Workshop on Real Estate Project Management & Financing, held in collaboration with Luthra & Luthra Law Offices India, and a Certificate Course on Construction Contracts and Disputes with the Society of Construction Law (SCL), India. Founded in 2016 and affiliated with the Society of Construction Law-UK, SCL India is a leading professional body dedicated to advancing education, research and discourse in construction law, bringing together legal and industry professionals across the construction ecosystem.

The Centre has also hosted distinguished practitioners for guest lectures, including a session by Mr. Neeraj Menon, Partner and Head of Projects Practice at Trilegal, on 'Overview of the Energy and Infrastructure Sectors: Key Legal Tools and Client-Oriented Processes', and a lecture by Mr. Sunil Mawkin, Partner in the Infrastructure, Construction and Energy Disputes practice at CMS UK and Co-chair of the Young International Council, SCL-India, on 'Legal Framework of Construction Contracts: Risks, Claims and Disputes' on 11th March 2026 at NLU Delhi.

Building on this foundation, NLU Delhi has been recognised by the Ministry of Housing and Urban Affairs, GoI as a Regional Centre for research on real estate laws, RERA judgments and affordable housing policies, with Dr. Prem Chand, Executive Director, CLUD, serving as its Coordinator. The Executive Director of CLUD was also recently awarded a research grant by the Indian Council of Social Science Research (ICSSR) for the project 'Smart Cities, Silent Citizens: The Impact of Digital-by-Default Governance on the Autonomy and Well-being of the Oldest Old Persons,' reflecting the Centre's growing focus on the intersection of technology, governance and urban development.



About the Seminar

Affordable housing is fundamental to building an inclusive society in twenty-first-century India. Rapid urbanization and rising housing costs have made access to affordable housing a pressing policy priority, one that resonates closely with Sustainable Development Goal 11 – Sustainable Cities and Communities, which seeks to promote inclusive, safe, resilient, and sustainable urban development through equitable access to housing, infrastructure, mobility, and essential services. Government initiatives such as the Pradhan Mantri Awas Yojana (PMAY) and the vision of Housing for All reflect sustained efforts in this direction, yet challenges relating to land, financing, regulation, and dispute resolution continue to impede effective implementation.

This Seminar seeks to examine the legal, policy, and institutional frameworks governing affordable housing in India while situating these issues within the broader objective of advancing sustainable cities and communities. It will explore how legal and regulatory reforms, housing finance, urban planning, land governance, and infrastructure can support inclusive urban growth, while also examining the role of technology, artificial intelligence, and innovation in shaping the future of affordable housing. Recognising that sustainable urban development extends beyond physical infrastructure, the Seminar will further engage with questions of climate resilience, disaster-responsive planning, gender equity, housing rights, governance, social justice, and public transport and urban accessibility to encourage holistic and future-oriented approaches to city-making.

By bringing together academicians, researchers, practitioners, policymakers, and industry stakeholders, the Seminar aims to foster interdisciplinary dialogue, encourage innovative research, and generate policy recommendations that strengthen affordable housing and promote inclusive, sustainable urban development in line with India's commitment to the 2030 Agenda.



Themes and Sub-themes of the Seminar

SDG 11: SUSTAINABLE CITIES AND COMMUNITIES

- Affordable Housing, Real Estate and Regulatory Reforms
- Technology, AI and Innovation in Affordable Housing
- Gender, Equity and Inclusive Housing
- Housing Finance, Taxation and Real Estate Investment
- Urban Planning, Land Management and Infrastructure
- Housing Rights, Governance and Social Justice
- Future of Affordable Housing: Emerging Trends and Challenges
- Climate Resilience and Disaster-Responsive Urban Development
- Public Transport, Mobility and Urban Accessibility

The sub-themes mentioned above are illustrative rather than exhaustive; authors may write on any topic within the ambit of the main theme.



Guidelines

Submissions are invited in the form of well-researched articles **(6000-7000 words)**

Co-authorship: Papers may have a maximum of two co-authors.

Extended Abstract: Authors must first submit an abstract of 500 words, outlining the research question, methodology, and key arguments.

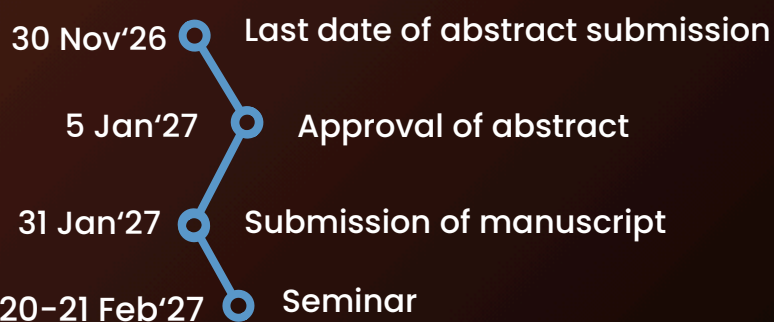
Abstract submission link:
<https://forms.gle/QU97La9i2Ksq4A359>

Formatting and citation guidelines (for abstract and manuscript) : The paper must be typed in Times New Roman, Font Size 12, on A4 size paper with 1" margins, 1.5 line spacing, using Microsoft Word. Footnotes must follow the latest edition of the Bluebook: A Uniform System of Citation.

For detailed submission guidelines, please refer to [this link](#)

Selected papers presented at the Seminar will be published in the form of an edited volume.

Timeline



Registration

Registration fees for:

- Students- ₹2000
- Academicians, Practitioners and Industry Professionals- ₹3000
- Foreign Nationals- \$50



Organizing Committee

Patron-in-Chief & Patron

Prof. (Dr.) G. S. Bajpai (Patron-in-chief) - Vice-Chancellor, NLU Delhi

Prof. (Dr.) Risham Garg (Patron) - Registrar, NLU Delhi

Faculty Conveners

Dr. Prem Chand (Executive Director) - premlaw@nludelhi.ac.in

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